



The Rajiv Gandhi University of Knowledge Technologies Act, 2008

Act No. 18 of 2008

Amendments appended: 25 of 2022, 3 of 2024

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**THE RAJIV GANDHI UNIVERSITY OF KNOWLEDGE
TECHNOLOGIES ACT, 2008.**

(ACT NO. 18 OF 2008)

ARRANGEMENT OF SECTIONS

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THE RAJIV GANDHI UNIVERSITY OF KNOWLEDGE TECHNOLOGIES ACT, 2008.¹

Act No.18 OF 2008.

1. (1) This Act may be called the Rajiv Gandhi University of Knowledge Technologies Act, 2008. **Short title and commencement.**

(2) It shall be deemed to have come into force on the 22nd December, 2007.

2. In this Act, unless the context otherwise requires:- **Definitions.**

(i) **“Academic Council”** means the Academic Council referred to under section 8;

(ii) **“Board of Studies”** means the Board of Studies of Constituent Institutes;

(iii) **“Chancellor”** means the Chancellor of the Rajiv Gandhi University of Knowledge Technologies;

(iv) **“Center”** means a center established by the Governing Council;

(v) **“CETLS”** means Center for Education Technology and Learning Science;

(vi) **“Constituent Institute”** means an Institute established under section 3;

1. The Rajiv Gandhi University of Knowledge Technologies Act, 2008 received the assent of the Governor on 26.04.2008. The said Act in force in the combined State, as on 02.06.2014, has been adapted to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide. the Notification issued in G.O.Ms.No.29, Higher Education (TE/A2) Department, dated 17.12.2014.

(vii) **“Executive Committee”** means the Executive Committee of the Constituent Institutes;

(viii) **“Faculty”** means Professors, Associate Professors, Assistant Professors, Lecturers, Mentors and Research Staff;

(ix) **“GC”** means Governing Council referred to in section 5;

(x) **“Government”** means the State Government of ²Telangana;

(xi) **“Hostel”** means a unit of residence for students of the Institute maintained or recognized by the Institute in accordance with conditions prescribed;

(xii) **“Institute”** means the autonomous Institute notified under section 3;

(xiii) **“Member”** means a member of the Institute;

(xiv) **“Notification”** means a notification published in the ²Telangana Gazette and the word “notified” shall be construed accordingly;

(xv) **“Prescribed”** means prescribed by the Statutes, Ordinances or Regulations;

(xvi) **“Rural Student”** means student who had passed 10th standard examination from Rural areas of the State of ²Telangana;

(xvii) **“University”** means Rajiv Gandhi University of Knowledge Technologies.

2. Substituted by G.O.Ms.No.29, Higher Education (TE/A2) Department, dated.17.12.2014.

3. ³[(1) There shall be established the Rajiv Gandhi University of Knowledge Technologies with its headquarters at Basara, Adilabad District for teaching and research in Information Technology and related areas under the control of a Governing Council.]

**Rajiv Gandhi
University of
Knowledge
Technologies.**

(2) It may also establish such institutions at such other places by notification as it may deem fit.

(3) Each of such Constituent Institutes shall have independent status and flexibility to design their curriculum and course work and other functional and administrative measures subject to the guidelines or instructions issued by the Governing Council from time to time.

(4) The Constituent Institutes shall be a body corporate, having perpetual succession and a common seal and shall sue and be sued by the said Corporate name.

(5) In all suits and other legal proceedings by or against the Institute the pleading shall be signed and verified by the Director and all process in such suits and proceedings shall be issued to and on behalf of the Director.

4. The following are the objects of the University, namely,-

**The objects of the
University.**

(i) to disseminate and advance knowledge in the fields of Information Technology, Nano-Technology, Solar Energy Technology, Biotechnology and other emerging Technologies;

(ii) to create institutes and/or centers of excellence for imparting state-of-the-art education, Training and Research in the fields of Information Technology, Nano Technology,

3. Substituted by G.O.Ms.No.29, Higher Education (TE/A2) Department, dated 17.12.2014.

Solar Energy Technology, Biotechnology and other emerging areas;

(iii) to develop innovative patterns of teaching, training; curriculum design and methods of testing at various levels of educational accomplishment to attain global education standards;

(iv) to make special provisions for integrated courses in humanities, social sciences and interdisciplinary areas so as to promote use of technologies for larger benefit of mankind particularly people living in developing countries;

(v) to function as a resource center for knowledge management and entrepreneurship development in the fields of Information Technology, Nano Technology, Solar Energy Technology, Biotechnology and other emerging areas;

(vi) to provide for inter-relationships for national and global participation in the fields of Information Technology, Nano Technology, Solar Energy Technology, Biotechnology and other emerging areas and its allied fields; and

(vii) to establish close linkage with industry to make teaching and research at the institutes relevant to the needs of the economy, at national and global level.

Governing Council.

5. (1) There shall be a Governing Council for University, which shall be an apex body for the overall governance of the Constituent Institutes established under section 3, either as Public or Private-Public Partnership as specified in the statute 16. The Governing Council shall be responsible for the general superintendence, accreditation, direction and policies of all the Constituent Institutes.

(2) The Governing Council shall have following powers,-

(i) to establish special centers or other units for research and teaching as are necessary for furtherance of its objectives;

(ii) to create administrative, ministerial and other posts for the University and to make appointments thereto;

(iii) to institute and award fellowships, scholarships, studentships, bursaries;

(iv) to make a provision for research and advisory services and for that purpose to enter into such arrangements with other institutions or bodies as it deem necessary;

(v) to determine standards and procedures for admission into the Constituent Institutes which may include examination, evaluation or any other method of testing;

(vi) to facilitate the activities of Institutes in respect of academic, financial and administrative matters;

(vii) to fix fees and other charges;

(viii) to receive donations and to acquire, hold, manage and dispose of any property for the purposes of the objects of the University and Institutes;

(ix) to review, from time to time, the broad policies and programmes and to suggest measures for the improvement and development of the Constituent Institutes;

(x) to consider and pass resolutions on the annual report and the annual accounts and the audit report on such accounts;

(xi) to perform such other functions as may be prescribed by the statutes;

(xii) to do all such other acts and things as may be necessary, incidental or conducive to the attainment of all or any of the objects of the University;

(xiii) the constitution of the Governing Council and the term of office of its members shall be prescribed by the statute 9.

The Chancellor.

6. ⁴[(1) The Chancellor shall be appointed by the Government.]

(2) The Chancellor shall, by virtue of his office, be the Head of the University.

(3) The Chancellor shall chair the Governing Council and Academic Council.

The Vice-Chancellor.

7. (1) The Vice-Chancellor shall be appointed by the ⁵[Government] in such manner as prescribed by the Statute 2.

(2) The Vice-Chancellor shall assist the Chancellor of the University in discharge of his/her duties.

(3) The Vice-Chancellor in the absence of the Chancellor shall Chair the Governing Council and Academic Council.

(4) The Vice-Chancellor shall chair the meetings of the Executive Committee and Board of Studies of the Constituent Institutes.

4. Sub-section (1) of section 6 substituted by Act No.8 of 2016.

5. For "Governing Council" the word "Government" substituted by Act No.8 of 2016.

(5) The Vice-Chancellor shall be the Chief Executive Officer of the University.

8. (1) The Academic Council shall be the principal academic body of the University and shall co-ordinate and exercise general supervision over the academic policies of the Constituent Institutes.

Academic Council.

(2) The constitution of the Academic Council, the term of office of its members and its powers and functions shall be prescribed by the Statute 11.

9. The Institute shall have the following powers and functions, namely:-

Powers and functions of Institutes.

(i) to prescribe the qualifications under which persons shall be admitted to the Institute and to any particular course of study therein;

(ii) to cause organization of teaching, research, experimentation and practical training in the fields relevant to the objects of the Institute;

(iii) to hold examinations and to confer and grant degrees, diplomas, certificates, and other academic distinctions on persons who shall have passed the examinations or other tests conducted by the Institute as prescribed by the University;

(iv) to institute and establish or abolish professorships, readerships, lectureships and any other such offices required by the Institute, to appoint persons to such posts, to remove person from such posts and to prescribe the conditions of service relating to such offices;

(v) to institute and award fellowships, scholarships, studentships, bursaries and prizes;

(vi) to develop industrial services through the faculty;

(vii) to make provision for research and advisory services and with these objects to enter into such arrangements with other institutions or with public bodies or industrial firms as may be deemed fit;

(viii) to institute and establish or abolish such administrative offices as may be required, to appoint persons to such offices, to remove persons from such offices, and to prescribe the conditions of service relating to such offices;

(ix) to provide for the printing and publication of research and other works which may be issued by the Institute;

(x) to organize and encourage preparation, printing, publication and distribution of text books relevant to the objects of the Institute;

(xi) to fix, demand and receive fees, subscriptions and deposits;

(xii) to act as trustees or managers of any property, legacy, endowment or gift for purpose of education or research otherwise in furtherance of the work and welfare of the Institute and to invest any funds representing the same in accordance with the provisions of this Act, the statutes, and the Regulations made thereunder.

(xiii) to establish, maintain and manage research department and institutions;

(xiv) to do all such other acts and things as may be requisite in order to further the objects of the Institute;

(xv) to conduct innovative experiments in new methods and technologies in the fields of Information Technology, Nano Technology, Solar Energy Technology, Bio-technology and other emerging areas in order to achieve international standards of such education, training and research;

(xvi) to prescribe courses and curricula in consultation with industry and provide for flexibility in the education system and delivery methodologies including electronic and distance learning;

(xvii) to hold examination including through electronic mode;

(xviii) to establish such special centers, specialized study centers other units for research and instruction as are, in the opinion of the Institute, necessary for the furtherance of its objects;

(xix) to develop and maintain linkages with educational or research Institutions and industries in any part of the world in furtherance or the objectives of the University;

(xx) to develop and maintain relationships with teachers, researchers, domain experts and industrialists in Information Technology, Nano Technology, Solar Energy Technology, Bio-technology and other emerging areas in any part of the world for achieving the objects of the University.

10. The following shall be the officers of each of the Constituent Institute, namely:-

**Officers of the
Constituent
Institutes.**

(i) The Director;

(ii) The Dean;

(iii) The Administrative Officer,

(iv) The Finance Officer, and

(v) Such other persons as may be prescribed to be officers of the Institute.

Director of the Institute.

11. (1) There shall be a Director of the Constituted Institute who shall be appointed by the Chancellor from a panel of names recommended by the Governing Council in such manner as prescribed in the Statute 3.

(2) The initial term of appointment shall be for a period of three years, and may be extended for another period of three years. The appointment is subject to the age limit of not exceeding 65 years.

Powers and Duties of the Director.

12. (1) The Director shall be the Chief Executive and Academic officer of the Constituent Institute. He/She shall preside over the meetings of the Finance Committee and Executive Committee.

(2) Without prejudice to the generality of the provisions contained in sub-section (1), the Director shall,-

(a) exercise general supervision and control over the affairs of the Constituent Institute;

(b) ensure implementation of the decision of the authorities of the Constituent Institute and responsible for imparting of instruction and maintenance of discipline in the Constituent Institute;

(c) exercise such other powers and perform such other duties as may be assigned to him under the Act or as may be delegated to him by the Governing Council or the Chancellor, as the case may be.

13. The Deans of the Constituent Institute shall be appointed in such a manner and shall exercise such powers and perform such duties as may be prescribed by the Statute 7.

The Deans.

14. The Administrative Officer of the Constituent Institute shall be appointed in such a manner and shall exercise such powers and perform such duties as may be prescribed by the Statute 4.

The Administrative Officer.

15. The Finance Officer of the Constituent Institute shall be appointed in such a manner and shall exercise such powers and perform such duties as may be prescribed by the Statute 5.

The Finance Officer.

16. The manner of appointment and powers and duties of other officers of the Constituent Institute shall be prescribed by the Statute 6.

Other Officers.

17. The following shall be the Authorities of the Constituent Institute:-

Authorities of the Constituent Institute.

(i) the Executive Committee;

(ii) the Board of Studies; and

(iii) any such other authorities as may be declared by any future Statutes.

18. The Executive Committee shall be the principal executive body of the Constituent Institute. The constitution of the Executive Committee, the term of office of its members and its powers and functions shall be prescribed by the Statute 10.

Executive Committee.

Board of Studies. 19. (i) Each Constituent Institute shall have its own Board of Studies;

(ii) the constitution of the Board of Studies, the term of office of its members and its powers and functions shall be prescribed by the Statute 12;

(iii) the Board of Studies, subject to the overall control of the Academic Council, shall have the powers to introduce new domain specializations, new soft skills and new research programmes;

(iv) the Board of Studies shall be the principal planning and reviewing body and it shall also arrange for periodical monitoring of the development programmes and of teaching and research in the Constituent Institute.

Other Authorities. 20. The constitution, powers and functions of other authorities shall be prescribed by the future Statutes.

Constitution of Committees. 21. Where any authority of the Constituent Institute is given power by this Act or the Statutes to appoint Committees, such Committees shall as otherwise provided, consist of the members of the authority concerned and of such other persons as the authority in each case may think fit.

Annual Report. 22. The annual report of the Constituent Institute shall be prepared under the directions of the Executive Committee and shall be submitted to the Governing Council on or after such date as may be prescribed by the Statutes and the Governing Council shall consider the report in its meeting.

Annual Accounts. 23. The annual accounts and balance sheet of the Constituent Institute shall be prepared under the directions of the Executive Committee and shall be audited by Chartered Accountant every year. The audited annual accounts shall be submitted to the Governing Council.

24. Subject to the provisions of this Act, Statutes may provide for all or any of the following matters, namely:- **Statutes.**

(i) the constitution, powers and functions of the authorities and other bodies of the University as may be constituted from time to time;

(ii) the appointment and continuance in office of the members of the said authorities and bodies, the filling up of vacancies of members, and all other matters relate to those authorities and other bodies for which it may be necessary or desirable to provide;

(iii) the appointment, powers and duties of the officers of the University and their emoluments and other terms and conditions of service;

(iv) the appointment of the faculty of the Institutes and their emoluments and other terms and conditions of service;

(v) the conditions of service of employees including provision for pension, insurance and provident fund, the manner of termination of service and disciplinary action;

(vi) the principles governing seniority of service of employees;

(vii) the procedure for appeal to the Governing Council by any employee or student against the action of any officer or authority of the Institute;

(viii) the institution of fellowships, scholarships, studentships, bursaries, medals and prizes;

(ix) the delegation of powers vested in the authorities or officers of the University and Constituent Institutes; and

(x) all other matters which by this Act are to be, or may be, provided by the Statutes.

Statutes how made.

25. (1) The first Statutes 1 to 16 of the University are those set out in the Schedule and can only be altered with the approval of the State Government.

(2) The Governing Council may, from time to time, make new statutes in addition to the first statutes referred to in sub-section (1).

(3) Every statute made under sub-section (1) shall, immediately after it is made, be laid before both the Houses of the State Legislature if it is in session and if it is not in session in the session immediately following, for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiration of the session in which it is so laid or the session, immediately following, the Houses agree in making any modification in the statute or in the annulment of the statute, the statute shall thereafter have effect only in such modified form or shall stand annulled, as the case may be, so, however that any such modification or annulment shall be without prejudice to the validity of anything previously done under the statute.

Power to make Regulations.

26. The Regulations shall be made by the Executive Committee and the Regulations so made may be amended repealed or added to anytime by the Governing Council. Subject to the provisions of this Act and the statutes, the Regulations may provide for all or any of the following matters:-

(i) the admission of the students to the Institute and their enrollment as such;

(ii) the course of study to be laid down for all degrees, diplomas and certificates of the Institute;

(iii) the award of degrees, diplomas, certificates and other academic distinctions, the qualifications for the same and the means to be taken relating to the granting and obtaining of the same;

(iv) the fees to be charged for courses of study in the Institute and for admissions to the examinations, degrees and diplomas of the Institute;

(v) the conditions of award of fellowships, scholarships, studentships, bursaries, medals and prizes;

(vi) the conduct of examination;

(vii) the conditions of residence of the students of the Institute;

(viii) the appointment and emoluments of employees other than those for whom provision has been made in the Statutes;

(ix) the establishment of Centers of Studies, Special Centers and Research Centers;

(x) such other terms and conditions of service of faculty and staff as are not prescribed by the Statutes;

(xi) all other matters which by this Act or the Statutes may be provided for by the Regulations.

27. If any difficulty arises in giving effect to the provisions of this Act, the Government may, within a period of two years from the commencement of this Act, by order published in the Gazette, make such provisions including adaptations or modifications, if any, of the provisions of this Act not affecting the substance thereof as appears to it to be necessary or expedient for removing the difficulty.

Power to remove difficulties.

**Repeal of
Ordinance 17 of
2007.**

28. The Rajiv Gandhi University of Knowledge Technologies Ordinance, 2007 is hereby repealed.

THE SCHEDULE

The Statutes of the RAJIV GANDHI UNIVERSITY OF KNOWLEDGE TECHNOLOGIES

STATUTE - 1 THE CHANCELLOR

⁶[1. [XXX]]

2. The Chancellor shall hold office for a term of five years.

STATUTE - 2 THE VICE-CHANCELLOR

⁷[1. The Government shall constitute a Search Committee consisting of,-

- (i) a nominee of the Governing Council;
- (ii) a nominee of the University Grants Commission;
- (iii) a nominee of the State Government.

The Search Committee shall submit a panel of three persons to the Government in alphabetical order and the Government shall appoint the Vice-Chancellor from out of the said panel:

Provided that it shall be competent for the Government to call for a fresh panel if they consider necessary and the Search Committee shall submit a fresh panel to the Government.]

6. Clause (1) omitted by Act No.8 of 2016.

7. Clause (1) of Statute-2 substituted by Act No.8 of 2016.

2. The-Vice-Chancellor shall hold office for a term of five years subject to not attaining the age of 65 years.

STATUTE - 3 THE DIRECTOR

1. The Governing Council shall constitute a Search Committee for selecting a person for the position of Director. The search Committee shall consist of,-

(a) Chairman, ⁸Telangana State Council of Higher Education.

(b) Secretary to Government, Information Technology and Communication Department, Government of ⁸Telangana.

(c) A nominee of the Governing Council.

(2) The Director must be a distinguished academician with doctoral degree and adequate administrative experience.

(3) The Search Committee shall submit a panel of three persons to the Governing Council from among whom the Governing Council shall recommend one person to the Chancellor for appointment as Director and the Chancellor shall appoint such a person as Director.

(4) The Director shall be the academic head and the principal executive officer of the Constituent Institute and shall exercise general control over its affairs.

(5) The Director shall hold office for a term of three years from the date on which he enters upon his office and

8. Substituted by G.O.Ms.No.29, Higher Education (TE/A2) Department, dated.17.12.2014.

shall be eligible for re-appointment to that office for another term of three years.

(6) Notwithstanding anything contained in clause (5), a person appointed as Director shall after attaining the age of sixty five years during the term of his office, retire from office.

(7) The Director shall have the power to convene meetings of the Executive Committee and Board of Studies.

(8) It shall be the duty of the Director to see that the Act, the Statutes and the Regulations are duly observed, and he shall have all powers necessary to ensure such observance.

STATUTE - 4 ADMINISTRATIVE OFFICER

(1) The Administrative Officer shall be appointed by the Executive Committee for a term of three years and on such other terms as may be prescribed by the Regulations.

(2) The emoluments and other terms and conditions of service shall be such as may be prescribed by the Regulations. The Administrative Officer shall retire on attaining the age of 60 years.

(3) The Administrative Officer shall have overall control over all the staff excluding the Faculty. He/She shall be the Member-Convenor of the Executive Committee.

(4) It shall be the duty of the Administrative Officer,-

(a) to be custodian of the records and such other property of the Constituent Institute as the Executive Committee shall commit to his charge;

(b) to issue all notices convening meetings of the Executive Committee, Board of Studies and of any Committee appointed by the authorities of the Institute;

(c) to keep the minutes of all the meetings of the Executive Committee, the Board of Studies and of any Committee appointed by the authorities of the Institute;

(d) to conduct the official correspondence of the Executive Committee and the Board of Studies;

(e) to represent the institute in suits or proceedings by or against the institute, sign powers of attorney and verify pleading; and

(f) to perform such other duties as may be specified in these Statutes or the Regulations or as may be required, from time to time, by the Executive Committee or the Director.

STATUTE - 5 THE FINANCE OFFICER

(1) The Finance Officer shall be appointed by the Executive Committee for a term of three years and on such other terms as may be prescribed by the Regulations.

(2) The emoluments and other terms and conditions of service shall be such as may be prescribed by the Regulations:

The Finance Officer shall retire on attaining the age of 60 years.

(3) The Finance Officer shall,-

(a) exercise general supervision over the funds of the institute and shall advise it as regards its financial policy; and

(b) perform such other financial functions as may be assigned to him by the Executive Committee or as may be prescribed by these Statutes or Regulations.

(4) Subject to the control of the Executive Committee, the Finance Officer shall,-

(a) hold and manage the property and investments of the institute including trust and endowed property;

(b) ensure that the limits fixed by the Executive Committee for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purpose for which they are granted or allotted;

(c) be responsible for the preparation of annual accounts and the budget of the Constituent Institute and for their presentation to the Executive Committee;

(d) arrange for the internal audit of the accounts annually by a Chartered Accountant;

(e) keep a constant watch on the state of the cash and bank balances and on the state of investments;

(f) watch the progress of the collection of revenue and advise on the methods of collection employed;

(g) ensure that the register of buildings, land, furniture and equipment are maintained up-to-date and that stock-checking is conducted, of equipment and other consumable materials in all offices, Special Centers and Specialized laboratories.

(5) The receipt of the Finance Officer for any money payable to the Constituent Institute shall be sufficient discharge for payment of such money.

STATUTE - 6 OTHER OFFICERS

(1) The Other Officers shall be appointed by the Executive Committee on the recommendation of the Selection Committee constituted for the purpose.

(2) The Other Officers shall exercise such powers and perform such duties as may be assigned to them by the Executive Committee.

STATUTE - 7 THE DEAN, ACADEMICS AND THE DEAN, STUDENT WELFARE

(1) The Dean, Academics shall be appointed by the Director from among the Professors.

(2) The Dean shall be responsible for the conduct and maintenance of the standards of teaching and research in the Institute.

(3) The Dean, Academics shall be the Member-Convenor of the Board of Studies.

(4) The Dean, Students Welfare shall be appointed by the Director from among the Professors and shall exercise such powers and perform such duties as may be prescribed by the Regulations.

STATUTE - 8
DIRECTOR OF CENTER FOR EDUCATION TECHNOLOGY
AND LEARNING SCIENCES

The Director, Center for Education Technology and Learning Sciences shall be appointed by the Governing Council from among the Professors and shall exercise such powers and perform such duties as may be prescribed by the Governing Council. He/She shall be the Member Convenor of the Academic Council.

STATUTE - 9
GOVERNING COUNCIL

(1) The Governing Council consists of the following members:-

(a) Chancellor.

(b) Vice-Chancellor.

(c) Chairman, ⁹Telangana State Council of Higher Education.

(d) Secretary to Government, Information Technology and Communications Department, Government of ⁹Telangana.

(e) Secretary to Government, Higher Education Department, Government of ⁹Telangana.

(f) Director, International Institute of Information Technology, Hyderabad.

9. Substituted by G.O.Ms.No.29, Higher Education (TE/A2) Department, dated.17.12.2014.

(g) Directors of Constituent Institute located at ¹⁰[XXX] Basara.

(h) Director, Center for Education Technology and Learning Science.

(i) Three eminent persons nominated by the Chancellor.

(2) The term of office of the nominated members shall be three years. A member shall be entitled for re-nomination for another term of three years.

(3) One-third members of the Governing Council shall form a quorum for a meeting of the Governing Council.

(4) The Governing Council shall have full executive control over all the Institutes.

(5) The Governing Council shall select a common seal for the Constituent Institutes and provide for the custody and use of such seal.

(6) The Governing Council shall exercise the following powers:-

(a) Take decisions on questions of policy relating to the administration and working of all the Institutes under the control of the University.

(b) Consider and approve the programmes of the Constituent Institutes.

(c) Prescribe and conduct courses of study, education and research.

10. Omitted (Idupulapaya and Nuzividu) by G.O.Ms.No.29, Higher Education (TE/A2) Department, dated 17.12.2014.

(d) Lay down standards of proficiency to be demonstrated before the award of diplomas, certificates and other distinctions in respect of courses offered by the Constituent Institute.

(e) Frame Statutes and Regulations for the conduct of the affairs of the Constituent Institute and to add to, amend, or repeal them from time to time.

(f) Consider and pass resolutions on the Annual Report and Annual Accounts of the Constituent Institute.

(g) Prescribe tuition and other fees.

(h) Regulate and determine all matters concerning the administration of the University.

(i) Enter into any agreement with the relevant organizations for successful conduct of business of the Institutes.

(7) Exercise all powers that are not otherwise provided for.

(8) Delegate such of its powers to the Chancellor as may be considered necessary or desirable.

(9) The Vice-Chancellor with the prior approval of the Chancellor shall convene the meetings of the Governing Council as and when required.

STATUTE - 10 EXECUTIVE COMMITTEE

(1) The Executive Committee shall consist of the following members:-

(a) The Vice-Chancellor of the University.

(b) The Director of the respective Constituent Institute.

(c) A member nominated by Information Technology and Communication Department, Government of ¹¹Telangana.

(d) A member nominated by Director, International Institute of Information Technology, Hyderabad.

(e) Director, Center for Education Technology and Learning Science.

(f) Three eminent persons nominated by the Governing Council.

(2) The term of office of the nominated members shall be three years.

(3) One-third members of the Executive Committee shall form a quorum for a meeting of the Executive Committee.

(4) The Executive Committee shall have the management and administration of the revenue and property of the Constituent Institute and the conduct of all administrative affairs of the Constituent Institute not otherwise provided for.

(5) Subject to the provisions of this Act, the Statutes and the Regulations, the Executive Committee shall in addition to all other powers vested in it, have the following powers:-

11. Substituted by G.O.Ms.No.29, Higher Education (TE/A2) Department, dated.17.12.2014.

(a) to create teaching and academic posts, to determine the number and emoluments of such posts and to define the duties and conditions of service of Faculty;

(b) to appoint such Faculty and other academic staff as may be necessary, on recommendations of the Selection Committee constituted for the purpose;

(c) to create administrative ministerial and other necessary posts and to make appointments thereto in the manner prescribed by the Regulations;

(d) to grant leave of absence to any officer of the Constituent Institute and to make, necessary arrangements for the discharge of the functions of such officer during his absence;

(e) to regulate and enforce discipline among employees in accordance with these Statutes;

(f) to manage and regulate the finances, accounts, investments, property, business and all other administrative affairs of the Constituent Institute and for that purpose to appoint such agents as it may think fit;

(g) to fix limits on the total recurring and the total nonrecurring expenditure for a year;

(h) to invest any money belonging to the Constituent Institute including any unapplied income, in such stocks, funds, shares or securities as it shall, from time to time, think fit, or in the purchase of immovable property in India;

(i) to transfer or accept transfers of any movable or immovable property on behalf of the Constituent Institute;

(j) to provide buildings premises, furniture and apparatus and other means needed for carrying on the works of the Constituent Institute;

(k) to enter into, vary, carry out and cancel contracts on behalf of the Constituent Institute;

(l) to entertain, adjudicate upon, and, if thought fit, to redress any grievances of the employees and students of the Constituent Institute, who may, for any reason feel aggrieved;

(m) to make such special arrangements as may be necessary for the residence and discipline of woman students;

(n) to delegate any of its powers to the Director, the Administrative Officer or the Finance Officer or such other employee or authority of the Institute or to a Committee appointed by it as it may deem fit;

(o) to institute fellowships, scholarships, studentships, bursaries, medals and prizes; and

(p) to exercise such and other powers and perform such other duties as may be conferred or imposed in it by this Act, of these statutes.

STATUTE - 11 ACADEMIC COUNCIL

(1) The Academic Council consists of the following members:-

(a) Chancellor,

(b) Vice-Chancellor,

(c) Deans, Academics of Constituent Institute located at Idupulapaya, Nuzivedu and Basara,

(d) Dean, Academics, International Institute of Information Technology, Hyderabad,

(e) Director, Center for Education Technology and Learning Science,

(f) Three eminent academicians nominated by the Governing Council.

(2) The term of office of the nominated members shall be three years.

(3) One-third members of the Academic Council shall form a quorum for a meeting of the Academic Council.

(4) Subject to the provisions of this Act, and the Statutes, the Academic Council shall in addition to all other powers vested in it, have the following powers,-

(a) to exercise general supervision over the academic policies of the Institutes and to give directions regarding methods of instruction, co-operative teaching, evaluation of research or improvements in academic standards;

(b) to bring about inter-disciplinary co-ordination, to establish or appoint Committees or Boards, for taking up projects;

(c) to consider matters of general academic interest either on its own initiative or on a reference by the Board of Studies or the Governing Council and to take appropriate action thereon; and

(d) to frame such regulations and rules consistent with these Statutes regarding the academic functioning of

the Institutes, discipline, residences, admissions, award of fellowships and studentships, fee concessions and attendance.

STATUTE - 12 BOARD OF STUDIES

(1) The Board of Studies shall consist of the following members:-

(a) The Vice-Chancellor,

(b) The Director of the respective Constituent Institutes,

(c) The Dean, Academics,

(d) Three eminent persons nominated by the Governing Council.

(2) The term of office of the nominated members shall be three years.

(3) One-half members of the Board of Studies shall form a quorum for a meeting of the Board of studies.

(4) The Board of Studies shall be the principal planning and reviewing body and it shall also arrange for periodical monitoring of the development programmes and of teaching and research in the Institute.

STATUTE - 13 STUDENT ADMISSIONS

(1) The Institute shall be a fully residential.

(2) The Institute will cater primarily to the educational needs of the meritorious rural youth of ¹²Telangana.

(3) The admission process is based on the local basis with rural mandal as a unit, allowing for the established reservation norms.

(4) The merit is based on the marks secured in the Secondary School Certificate (Tenth Standard) from out of the applicants.

STATUTE - 14 SELECTION COMMITTEES

(1) There shall be Selection Committees for making recommendations to the Executive Committee for appointment to the posts of Faculty, Administrative Officer, Finance Officer, and other officers.

(2) The Selection Committees for appointment to the posts shall be constituted by the Chairman of the Executive Committee i.e. the Vice-Chancellor.

(3) The procedure to be followed by a Selection Committee in making recommendations shall be laid down in the Regulations.

STATUTE - 15 COMMITTEES

Any authority of the Rajiv Gandhi University of Knowledge Technologies may appoint as many standing or special committees as it may deem fit and may appoint to such committees persons who are not members of such authority. Any such committee may deal with any subject

12. Substituted by G.O.Ms.No.29, Higher Education (TE/A2) Department, dated.17.12.2014.

delegated to its subject to subsequent confirmation by the authority appointing it.

STATUTE - 16
PUBLIC PRIVATE PARTNERSHIP

There shall be a provision for the Private Public Partnerships (PPP). With the approval of the Governing Council, the Vice-Chancellor may enter into a Memorandum of Understanding (MOU) with a reputed private partner for management of any of the Institute under Private Public Partnerships.

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THE ANDHRA PRADESH GAZETTE

PART IV-B EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 25]

AMARAVATI, TUESDAY, 1st NOVEMBER, 2022.

ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 22nd October, 2022 and the said assent is hereby first published on the 1st November, 2022 in the Andhra Pradesh Gazette for general information :

ACT No. 25 of 2022.

AN ACT FURTHER TO AMEND THE RAJIV GANDHI UNIVERSITY OF
KNOWLEDGE TECHNOLOGIES ACT, 2008.

Be it enacted by the legislature of the State of Andhra Pradesh in the Seventy Third Year of Republic of India as follows,-

1. (1) This Act may be called the Rajiv Gandhi University of Knowledge Technologies (Amendment) Act, 2022. Short title and commencement.
(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.
2. In the Rajiv Gandhi University of Knowledge Technologies Act, 2008 (hereinafter referred to as the Principal Act), in section 5, in sub-section (2), after clause (xiii), the following clauses shall be added, namely;
 “(xiv) to institute and establish or abolish professorships, readerships, lectureships and any other such offices required by the institute, to appoint persons to such posts, to remove persons from such posts and to prescribe the conditions of service training relating to such offices;
 (xv) to institute and establish or abolish such administrative offices as may be required, to appoint persons to such offices, to remove persons from such offices and to prescribe the conditions of service training relating to such offices.” Amendment of Section 5 Act No.18 of 2008.

Amendment of Section 9.

3. In the Principal Act, in section 9, clauses (iv) and (viii) shall be omitted.

Amendment of Section 26.

4. In the Principal Act, in section 26, in the opening paragraph, for the words "Executive Committee", the words "Governing Council" shall be substituted.

G. SATYA PRABHAKARA RAO,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.



ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 3] AMARAVATI, TUESDAY, 27th FEBRUARY, 2024.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 26th February, 2024 and the said assent is hereby first published on the 27th February, 2024 in the Andhra Pradesh Gazette for general information :

ACT No. 3 of 2024

**AN ACT FURTHER TO AMEND THE RAJIV GANDHI UNIVERSITY OF
KNOWLEDGE TECHNOLOGIES ACT, 2008.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy fifth Year of Republic of India as follows,-

1. (1) This Act may be called the Rajiv Gandhi University of Knowledge Technologies (Amendment) Act, 2024. Short title and commencement.
- (2) It shall come into force on such date as the Government may, by notification, in the Andhra Pradesh Gazette appoint
2. In the Rajiv Gandhi University of Knowledge Technologies Act, 2008 (herein after referred to as the Principal Act), in Section 2,- Amendment of section 2.
Act No. 18 of 2008.
 - (a) In Clause (ii), for the words "Constituent Institutes", the word "University" shall be substituted.
 - (b) Clause (v) shall be omitted.

(c) In Clause (vii), for the words "Executive Committee" wherever they occur, the words "Institute Management Council" shall be substituted.

(d) In Clause (xii), the word "autonomous" shall be omitted.

(e) Clause (xiii) shall be omitted.

Amendment of section 3.

3. In the Principal Act, in Section 3,-

(i) for sub-section (1), the following shall be substituted, namely, -

"(1) The Rajiv Gandhi University of Knowledge Technologies established in 2008, with its headquarters at Idupulapaya (RK Valley), YSR Kadapa District, and its other Constituent Institutes located at Nuzvid, Eluru District; Etcherla (Srikakulam), Srikakulam District; and Kanigiri (Ongole), Prakasam District in the State of Andhra Pradesh, for teaching and research in sciences, engineering, technology and other emerging areas under the control of a common Governing Council, shall continue to function in furtherance of its objectives."

(ii) For sub-section (3), the following shall be substituted, namely,-

"(3). Each of such Constituent Institutes shall have flexibility to take functional and administrative measures subject to the guidelines or instructions issued by the Governing Council from time to time."

(iii) In sub-section (4), for the words "constituent Institutes", the word "University" shall be substituted.

(iv) In sub-section (5), for the word "Institute", the word "University" and for the word "Director" occurring at two places, the word "Registrar" shall be substituted, respectively.

Amendment of section 4.

4.

In the Principal Act, in Section 4, in-clauses (i), (ii), (v) and (vi), for the words "Information Technology, Nano Technology, Solar Energy Technology, Biotechnology and other emerging areas", the words "Science, Engineering, Technology and other emerging areas" shall be substituted.

Amendment of section 5.

5.

in the Principal Act, in Section 5,-

(a) for sub-section (1) the following shall be substituted, namely,-

"(1) The Governing Council shall be the apex body for the overall governance of the University and responsible for the general superintendence, accreditation, direction and policies of the University. The Governing Council shall meet at least 4 times in a calendar year. The Governing Council shall exercise its power and discharge its functions as per the provisions of the Act including Statutes."

(b) In sub-section (2),-

(i) in clause (iii), after the word "bursaries", the words "medals and prizes" shall be inserted;

(ii) clause (xiii) shall be omitted;

(iii) after clause (xv), the following clauses shall be inserted, namely,-

"(xvi) Take decisions on questions of policy relating to the administration and working of all the Institutes under the control of the University;

(xvii) Consider and approve the programmes of the university;

(xviii) Prescribe and conduct courses of study, education and research;

(xix) Lay down standards of proficiency to be demonstrated before the award of diplomas, certificates and other distinctions in respect of courses offered by the university;

(xx) Frame Statutes and Regulations for the conduct of the affairs of the university and to add to, amend, or repeal them from time to time;

(xxi) Consider and pass resolutions on the Annual Report and Annual Accounts of the university;

(xxii) Prescribe tuition and other fees;

(xxiii) Regulate and determine all matters concerning the administration of the University;

(xxiv) Enter into any agreement with the relevant organizations for successful conduct of activities of the university;

(xxv) to invest any money belonging to the university including

any unapplied income, in such stocks, funds, shares or securities as it shall, from time to time, think fit, or in the purchase of immovable property in India, subject to the rules & regulations and prior approval of the State Government;

(xxvi) to transfer or accept transfers of any movable or immovable property on behalf of the university;

(xxvii) to create teaching and academic posts, to determine the number and emoluments of such posts and to define their duties and conditions of service;

(xxviii) to appoint such faculty and other academic staff as may be necessary, on recommendations of the selection committee constituted for the purpose;

(xxix) to create administrative ministerial and other necessary posts and to make appointments thereto in the manner prescribed by the Regulations.”

(c) After sub-section (2), the following sub-sections shall be inserted, namely,-

“(3) the constitution of the Governing Council and the term of office of its members are as prescribed below:

- (i) Vice - Chancellor (Chairperson);
- (ii) Chairperson, Andhra Pradesh State Council of Higher Education;
- (iii) Principal Secretary or Nominee of the Information Technology, Electronics and Communications Department, Government of Andhra Pradesh;
- (iv) Principal Secretary or Nominee of the Higher Education Department, Government of Andhra Pradesh;
- (v) Principal Secretary or Nominee of the Finance Department, Government of Andhra Pradesh;
- (vi) Directors of all the Constituent Institutes of the University;
- (vii) Director, International Institute of Information Technology, Hyderabad;
- (viii) Director, Indian Institute of Technology, Tirupati;
- (ix) Two of the following persons (to be nominated by the Government):

- (a) Director, IIM Visakhapatnam
- (b) Director, National Institute of Technology, A.P
- (c) Director, Indian Institute of Science Education and Research, (IISER), Tirupati

(x) Four eminent persons, including one from industry, to be nominated by the Vice-Chancellor.

- (4) The Registrar shall be the Convener of the Governing Council.
- (5) The term of office of the nominated members shall be three years provided that a nominated member shall be entitled for re-nomination for another term of three years.
- (6) One-third members of the Governing Council shall form a quorum for a meeting of the Governing Council.
- (7) The Governing Council shall have full executive control over all the Institutes.
- (8) The Governing Council shall have a common seal for the University and provide for the custody and use of such seal.
- (9) Delegate such of its powers to the Vice-Chancellor as may be considered necessary or desirable.
- (10) The Registrar with the prior approval of the Vice-Chancellor shall convene the meetings of the Governing Council as and when required."

6. In the Principal Act, after Section 5, the following section shall be inserted, namely,- Insertion of new section.

"5A. Officers of the University: The following shall be the officers of the University, namely,-

- (i) The Chancellor;
- (ii) The Vice-Chancellor;
- (iii) The Registrar;
- (iv) The Finance Officer;
- (v) The Deans;
- (vi) Such other persons as may be prescribed to be officers of the University."

7. In the Principal Act, for section 6, the following shall be substituted, namely,- Substitution of section 6.

"6. The Chancellor - (1) The Chief Minister of the Andhra Pradesh shall be the Chancellor of the University.

(2) He / she shall, by virtue of his / her office, be the Head of the University and shall, when present, preside at convocations of the University.

(3) He / she shall exercise such other powers and perform such other duties as may be conferred on or vested in him / her by or under the provisions of this Act.

(4) The Chancellor may, by order in writing annul any proceeding to the University, which is not in conformity with this Act, the Statutes or the Ordinances:

Provided that before making any such order he / she shall give a notice calling upon the University to show cause why such an order should not be made and if any cause is shown within the time specified therefor in the said notice, shall consider the same."

Substitution of section 7.

8. In the Principal Act, for section 7, the following shall be substituted, namely, -

"7. The Vice-Chancellor - (1) The Vice-Chancellor shall be the Academic Head and the Chief Executive Officer of the University, providing leadership to the institutes and be responsible for implementation of the decisions of the Governing Council and day-to-day functioning of the University.

(2) The Vice-Chancellor shall be appointed by the Chancellor from the panel of three persons recommended by the Search Committee constituted by the Government, consisting of:

- (a) a nominee of the Governing Council;
- (b) a nominee of the University Grants Commission and
- (c) a nominee of the State Government.

(3) The Search Committee shall submit a panel of three names in alphabetical order to the Government. The Chancellor shall appoint any one from the panel as the Vice Chancellor

(4) The Vice-Chancellor shall be a person possessing the highest level of competence, integrity, morals and institutional commitment. The Vice-Chancellor shall be a distinguished academician, with a Doctoral Degree and a minimum of ten years' of experience as a Professor in a University or equivalent in any State or Central Government funded educational / research institutes, from the faculties of engineering and technology, with proof of having demonstrated academic leadership.

(5) The Vice-Chancellor shall hold office for a term of three years. He / She shall be eligible for another term of three years subject to the provisions of the Act:

Provided that nothing in this clause shall adversely affect the tenure of an existing incumbent.

(6) The Vice-Chancellor shall not be removed from his office except by an order of the Chancellor passed on the ground of wilful omission or refusal to carry out the provisions of this Act, or abuse of the powers vested in him and after due enquiry ordered by the Government, by the Lokayukta or by such person who is or has been a Judge of a High Court or the Supreme Court as may be appointed by the Chancellor in which the Vice-Chancellor shall have an opportunity of making his representation against such removal:

Provided that where the enquiry is conducted by a person who is or has been a Judge of High Court or the Supreme Court the report of such an enquiry shall be forwarded to the Government and the Chancellor shall act in accordance with the advice tendered by the Government on a consideration of the report while exercising his powers under this sub-section :

Provided further that where the Lokayukta enquires into an allegation against the Vice-Chancellor under the Andhra Pradesh Lokayukta Act, 1983 (Act No. 11 of 1983), then, notwithstanding anything contained in Section 12 of that Act, the Lokayukta shall submit the report to the Government and the Chancellor shall act in accordance with the advice tendered by the Government on a

consideration of the report while exercising his powers under this sub-section."

Insertion of new section.

9. In the Principal Act, after Section 7, the following Section shall be inserted, namely,-

"7A. Registrar - (1) The Registrar shall be a whole-time officer of the University appointed by the Governing Council, on the recommendation of a Selection Committee consisting of the Vice-Chancellor and two other members nominated by the Governing Council, for a term of three years or less and on such other terms as may be prescribed:

Provided that he / she shall be eligible for another term of three years. The Registrar shall retire on attaining the age of superannuation, regardless of the term of appointment. The Registrar shall be an academician holding the post of Professor (or equivalent) for at least five years.

(2) The Registrar will be on deputation in the post in case somebody outside the University is appointed.

(3) The Registrar shall be responsible for-

(a) The custody of all the records and the common seal of the University;

(b) The overall control and supervision of all the administrative work of the University and in the constituent institutes;

(4) The Registrar shall discharge such other duties and perform such other functions, as may be prescribed by the statutes, or required from time to time, by special or general order of the Vice-Chancellor.

(5) The Registrar shall represent the University in suits or proceedings by or against the University, sign powers of attorney and verify pleadings.

(6) The Registrar shall draw such salary and other allowances and be governed by such conditions of service as fixed by the

Governing Council, provided that the salary and allowances and the conditions of service shall not be varied to the disadvantage of an incumbent during the term of his/her office.

(7) In the temporary absence of the Registrar on leave, for whatever reason or until the vacancy caused in any other manner is filled, the Vice-Chancellor shall appoint any person temporarily for a period not exceeding three months to act as the Registrar (in-Charge)."

10. In the Principal Act, in section 8, in sub-section (1), for the words "Constituent Institutes", the word "University" shall be substituted. Amendment of section 8.
11. In the Principal Act, in Section 9,- Amendment of section 9.
- (i) In the opening paragraph, for the words "The Institute", the words "Subject to the guidelines or instructions issued by the Governing Council from time to time, the Constituent Institute" shall be substituted.
- (ii) In clauses (ii), (x), (xii), and (xiv), for the word "institute", the word "University" shall be substituted.
- (iii) in clause (xviii), for the words "its objects", the words "the objects of the University" shall be substituted.
12. In the Principal Act, in Section 10,- Amendment of section 10.
- (i) In clause (ii), for the word "Dean", the words "Associate Deans" shall be substituted.
- (ii) In clause (iv), before the word "Finance", the word "Deputy" shall be inserted.
13. In the Principal Act, for section 11, the following shall be substituted, namely, - Substitution of section 11.
- "11. Director of the Institute - (1)** The Director shall be appointed by the Governing Council from the panel of three persons recommended by the Search Committee, consisting of:
- (a) Chairperson, Andhra Pradesh State Council of Higher Education (APSCHE);

- (b) Principal Secretary, Higher Education Department or nominee of Higher Education Department;
- (c) A nominee of the Governing Council.

(2) The Search Committee shall submit a panel of three persons in alphabetical order to the Governing Council, which shall be the appointing authority.

(3) The Director must be a distinguished academician with doctoral degree and adequate administrative experience. He / She shall be a serving as a Professor (or its equivalent) for at least 5 years in any public university or Centrally funded educational / research institutes from the faculties of engineering and technology.

(4) The maximum age limit for appointing a person as Director shall be 62 years on the date of the appointment.

(5) The Director shall hold office for a term of three years and shall be eligible for another term of three years. However, if, at any time upon representation made or otherwise and after making such inquiry as may be deemed necessary, the situation so warrants and if the continuance of the Director is not in the interests of the Institute, the Governing Council may, by an order in writing stating the reasons therein, remove the Director from such date as may be specified in the order:

Provided that before taking action under this sub-section the Director shall be given an opportunity of being heard in person.

(6) The Director shall be responsible for the day-to-day functioning of the Constituent Institute. It shall be the duty of the Director to see that the Act, the Statutes and the Regulations are duly observed, and he shall have all powers necessary to ensure such observance.

(7) The Director shall report to the Vice-Chancellor.”.

14. In the Principal Act, in Section 12,-
(i) In sub-section (1), for the words "Executive Committee", the words "Institute Management Council" shall be substituted.
(ii) In sub-section (2),-
(a) in clause (b), for the words "authorities of the constituent Institute", the words "authorities of the university and Constituent Institutes" shall be substituted.
(b) in clause (c), for the word "Chancellor" the word "Vice-Chancellor" shall be substituted. Amendment of section 12.
15. In the Principal Act, in Section 13, for the words "constituent Institute", the word "University", shall be substituted. Amendment of section 13.
16. In the Principal Act, after Section 13, the following section shall be inserted, namely,-
"13A. The Associate Deans - The Associate Deans of the Constituent Institute shall be appointed in such manner and exercise such powers and perform such duties as may be prescribed by the Statute 7A." Insertion of new section.
17. In the Principal Act, for Section 14, the following shall be substituted, namely,-
"14. The Administrative Officer. - The Administrative Officer of the Constituent institute shall assist the Director and shall be appointed in such a manner as may be prescribed by the Statute 4." Substitution of section 14.
18. In the Principal Act, in Section 15, for the words "constituent Institute" the word "University" shall be substituted. Amendment of section 15.
19. In the Principal Act, in Section 16, before the words "Constituent Institute", the word "University" shall be inserted. Amendment of section 16.
20. In the Principal Act, in Section 17, in clause (i), for the words "Executive Committee", the words "Institute Management Council" shall be substituted. Amendment of section 17.
21. In the Principal Act, for Section 18, the following shall be substituted, namely, - Substitution of section 18.

"18. Institute Management Council.- The Institute Management Council shall be the principal executive body of the Constituent Institute, under the Chairpersonship of the Director concerned. The Institute Management Council shall be responsible for taking decisions at the institute level. The constitution of the Institute Management Council, the term of office of its members and its powers are as per Statute 10."

Substitution of section 19.

22. In the Principal Act, for Section 19, the following shall be substituted, namely,-

"19. Board of Studies. - (i) The Board of Studies (BoS) shall arrange for periodical monitoring of the development programmes and of teaching and research in the University.

(ii) A separate BoS shall be attached to each faculty of study.

(iii) There shall be representation for students (alumni) on the BoS.

(iv) The constitution and functions of the Board of Studies shall be as prescribed by Statute 12."

Amendment of section 21.

23. In the Principal Act, in Section 21, the word and expression "University/" shall be inserted before the words "Constituent Institute".

Amendment of section 22.

24. In the Principal Act, in Section 22,-

(i) for the words "Executive Committee", the words "Institute Management Council" shall be substituted.

(ii) The following shall be added at the end of the Paragraph,-

"A consolidated Annual Report shall also be prepared for the University and submitted to the State Government, after the approval of Governing Council."

Substitution of section 23.

25. In the Principal Act, for Section 23, the following shall be substituted, namely,-

"23. Annual Accounts & Finance Matters - (1) The annual accounts of the University for the preceding financial year shall be submitted by the Governing Council to the Government, before the end of the financial year. The Government shall cause an audit to be made by such person, as it may appoint in this behalf. The accounts

when audited shall be printed and copies thereof shall, together with the copies of the audit report, be submitted by the Governing Council to the Government with its comments. The Government shall as soon, as may be after the receipt of the audit report, cause the audit report together with the comments of the Council to be laid before each House of the State Legislature.

(2) The University may accept funds from the Government of India, the State Government, the University Grants Commission, and borrow money from a Bank or a Corporation, for the purposes of the University.

(3) The University shall not, without the prior approval of the Government, divert earmarked funds for other purposes or upgrade any post or revise the scales of pay of its staff or implement any scheme which involves any matching contribution from the Government or create a post or posts resulting in a recurring liability on the Government either immediately or in future:

Provided that for the existing teaching purposes, the Governing Council may authorise the creation and filling up of posts of teachers for a period not exceeding one year but any such post or posts shall not be continued or created afresh for any period beyond the said period of one year without the prior approval of the Government.

(4) The terms and conditions including the pay and allowances for the officers of the University, including the Constituent Institutes, shall be as notified by the Government from time to time.”.

26. In the Principal Act, after Section 23, the following section shall be inserted, namely,-

Insertion of new section.

“**23A. Inspection and Inquiry:** (1) The Government shall have the right to cause an inspection to be made by such person or persons as it may direct of the University, its buildings, laboratories, libraries, museums, workshops and equipment and of any institutions maintained by or affiliated to the University and also to cause an inquiry to be made, into the teaching and other work conducted or done by the University in respect of any matter connected with the

University. The Government shall in every case give notice to the University of its intention to cause such inspection or inquiry to be made and the University shall be entitled to be represented thereat.

(2) The Government shall forward to the Vice-Chancellor a copy of the inspection report for obtaining the views of the Governing Council and on receipt of such views, the Government may tender such advice as they consider necessary and fix a time limit for action to be taken by the University.

(3) The Governing Council shall, within such time as the Government may fix, report to them through the Vice-Chancellor the action which has been taken or is proposed to be taken on the advice tendered by them.

(4) The Government may, where action has not been taken by the University to their satisfaction, within the time fixed and after considering any explanation furnished or representation made by the Governing Council issue such directions as they may think fit and the University shall comply with such directions."

Amendment of
section 24.

27. In the Principal Act, in Section 24, in clause (iv), for the word "Institutes", the word "University", shall be substituted.

Amendment of
section 26.

28. In the Principal Act, in Section 26, in clauses (i), (iv) and (vii) for the word "institute", the word "University" shall be substituted.

G. SATYA PRABHAKARAO,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.